

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:3568
ANSWERED ON:16.08.2010
DISBURSEMENT OF PENSION UNDER EPS
Pandurang Shri Munde Gopinathrao

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Government has issued directions/directives for resolving the difficulties in the disbursement of pension and other benefits to pensioners under various sections including Section 35 of the Employees' Pension Scheme (EPS), 1995; and

(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): The details of directions/directives issued by the Ministry of Labour & Employment, Government of India from time to time under various paragraphs including paragraph 35 of the Employees' Pension Scheme, 1995 is given below:

1. Interpretation of provisions of paragraph 12 of the Employees' Pension Scheme, 1995 for different age groups and observance of provisions for minimum pension when the eligible service is less than 24 years was issued on 10th May, 1999.

2. Clarification was issued on 18.10.99 for payment of pension to dependant parents:

(i) Clarified that for dependency no income criteria specified.

(ii) Clarified that the pension shall be payable from 06.03.1999 even in case where death of member has occurred between 16.11.1995 and 05.03.1999.

3. Orders for Pension to permanently and totally Disabled child/children in addition to normal child/children and eligibility including procedure for Certification by Medical Board were issued on 26th June, 2000.

4. Instructions for renunciation of the right to pension on request under the condition that such renunciation shall be irrevocable were issued on 13th October, 2008.

5. Orders for transfer of accumulations of pension contributions under the Employees' Pension Scheme, 1995 in respect of employees of Grant-in-aid colleges to GPF of Maharashtra State were issued on 23rd July, 2010.